

Committee on Private Members Bills & Resolutions

- (11) Statement No. XI- Sixth Session, 1993:
[Placed in Library. See No.LT-6189/94]
- (12) Statement No. VII- Seventh Session, 1993:
[Placed in Library. See No.LT-6190/94]
- (13) Statement No. VI- Eighth Session, 1993:
[Placed in Library. See No.LT-6191/94]
- (14) Statement No. IV- Ninth Session, 1994:
[Placed in Library. See No.LT-6192/94]
- (15) Statement No. I- Tenth Session, 1994:
[Placed in Library. See No.LT-6193/94]

Tenth Lok Sabha

12.36 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-third and Thirty-fourth Reports

[English]

SHRI KIRIP CHALIHA (Guwahati): Sir, I beg to present the Thirty-third and Thirty-fourth Reports (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.36 hrs

[English]

BUSINESS ADVISORY COMMITTEE

Forty-second Report

SHRI SHIV CHARAN MATHUR (Bhilwara): Sir, I move the following:-

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 2nd August, 1994"

MR. DEPUTY-SPEAKER: The question is,

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 2nd August, 1994."

The motion was adopted.

12.37 hrs

MATTERS UNDER RULE 377

- (i) Need to write off the loans given to farmers in the form of cost of construction of water courses in Indra Gandhi Canal Project- Phase 1 in Rajasthan

[Translation]

SHRI BIRBAL (Ganganagar): Mr. Deputy Speaker, Sir, cemented water courses have been constructed in Indra Gandhi Canal Project Area. The cost of construction of water courses, constructed in the first phase, have been given to farmers as loan whereas in second phase the cost of their construction have been borne by the Government. This double standard in policy matters cannot be called practicable and justifiable.

The water courses constructed in the first phase have already been destroyed due to water logging. Farmers are facing